

(b) whether any of them have been taken back on duty; and

(c) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) The number of employees who were removed or whose services were terminated is 5502. The figures Division-wise and shop-wise are not maintained.

(b) the number of employees who have so far been taken back on duty is 2674.

(c) Does not arise.

Decline in Petrol Consumption

194. SHRI C. K. CHANDRAPPA:
SHRI N. K. SANGHI:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether consumption of petrol in the country has gone down between November, 1973 till date, and if so, by what percentage;

(b) the saving effected in terms of quantity; and

(c) how much of it has been diverted for production of fertilisers and whether there has been a corresponding increase in production of fertilisers in the country and if not, how this surplus is being utilised at present?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN): (a) Yes, Sir. The percentage decrease during November 1973 to June 1974 as compared to the corresponding period of previous year has been 21.9 per cent.

(b) the total consumption was about 242,000 tonnes less in these months as compared to the corresponding period of the previous year.

(c) Production in refineries is correspondingly adjusted to produce additional Naphtha required for production of fertilisers. Naphtha demands of all fertiliser plants were met in full during this period Surplus Naphtha has been exported

Statement by Secretary-General of OPEC on Oil Prices

195. SHRI C. K. CHANDRAPPA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether the attention of Government has been drawn to the statement made by the Secretary-General of OPEC at Vienna in the last week of May that the International Oil companies would have to pay more for oil in future;

(b) if so, what will be the impact thereof on our economy; and

(c) the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN): (a) Yes, Sir.

(b) and (c) The implications of the above cannot be assessed at this stage.

Setting up of Filament Yarn Plant in Gujarat

196. SHRI P. M. MEHTA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether Government have decided to set up a Filament Yarn Plant in the Gujarat Petro-chemical complex;

(b) if so, whether this plant will be set up as a joint venture in collabora-

tion with the cooperative societies of actual weavers is the country;

(c) what will be its initial capacity and to what extent will it be expandable; and

(d) what will be the total investment?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN): (a) to (d). A Polyester Filament Yarn project with an initial capacity of 3500 tonnes/annum expandable to 7000 tonnes/annum is being set up at Baroda. It has been decided to set up a separate Cooperative Society with direct equity participation between the Government of India and the Cooperative sector on a 60:40 basis. The Cooperative Society is likely to be registered shortly. The revised cost of the project is estimated at Rs. 24.76 crores. It is under consideration in Government.

Enquiry into the working of Messrs. Jiyajeerao Cotton Mills Ltd. Gwalior by M.R.T.P. Commission

197. SHRI P. M. MEHTA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Monopolies and Restrictive Trade Practices Commission has been asked by the Central Government to enquire into the working of Messrs Jiyajeerao Cotton Mills Ltd., Gwalior of which the Saurashtra Chemicals forms a Division;

(b) if so, what are the points referred to the Commission by Government; and

(c) when the final report is likely to be submitted?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): (a) and (b). A copy of the reference made by the Central Government to the M.R.T.P. Commis-

sion on the 22nd May 1974, under subsection (1) of Section 27 of the MRTTP Act, 1969 is laid on the Table of the House. (Placed in Library. See No. LT-8012/74).

(c) The Jiyajeerao Cotton Mills Limited have filed a Civil Writ in the High Court of Delhi against the said reference. The Court has stayed the proceedings before the Commission till the 12th August 1974 when the case will be taken up by the Court for hearing.

Provision in Indian Railway Establishment Code regarding Service Conditions of Casual Labour

198. SHRI H. N. MUKERJEE:
SHRI Y. ESWARA REDDY:
SHRI D. K. PANDA:

Will the Minister of RAILWAYS be pleased to state:

(a) whether there are any provisions in the Indian Railway Establishment Code regarding the service conditions of casual labour; and

(b) what are the changes proposed by Miabhoj Tribunal in these rules?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI):

(a) No, but there are such provisions in the Indian Railway Establishment Manual.

(b) A statement is attached.

STATEMENT

The Railway Labour Tribunal, 1969 which was appointed by the Government under the Permanent Negotiating Machinery *inter alia* made the following recommendations in respect of the service conditions of casual labour;

"4.26(4) (i) The period of maximum service for earning temporary status should be fixed at four months instead of six."